

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29919/2016

(Arising out of impugned final judgment and order dated 22-07-2016  
in CWP No. 14927/2015 passed by the High Court of Punjab & Haryana  
at Chandigarh)

VINOD GOYAL &amp; ORS.

Petitioner(s)

VERSUS

VISHRANTI CITY RESIDENTS WELFARE SOCIETY &amp; ORS.

Respondent(s)

(WITH APPLN(S) FOR VACATING STAY ON IA 7/2017 AND  
IA No.108291/2017-MODIFICATION)

Date : 17-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)	Mr. Puneet Bali, Sr. Adv. Mr. Aditya Soni, Adv. Mr. Shree Pal Singh, AOR
For Respondent(s) For Res. No.1	Dr. J.P. Dhanda, AOR Ms. Raj Rani Dhanda, Adv. Mr. Vineet Dhanda, Adv. Mr. N.A. Usmani, Adv. Mr. Tarun Kumar, Adv. Ms. Komal Narula, Adv.
Res. No.5	Mr. Suresh C. Gupta, Adv. Mr. Birendra Kumar Mishra, AOR Ms. Poonam Atey, Adv.
Res. No.6	Mrs. Priya Puri, AOR Mr. Vijay Lakshmi Gautam, Adv. Mr. Vibhav Srivastav, Adv. Mr. S.K. Puri, Adv.
Res. Nos.3 & 4	Mr. Sanchar Anand, Adv. Mr. Apoor Singhal, Adv. Mr. Rajiv Singhal, Adv. Mr. Devendra Singh, AOR

Mr. Rajesh Kumar, AOR

Res. No.2

Ms. Uttara Babbar, AOR

Ms. Akanksha Choudhary, Adv.

Ms. Bhavana Duhoon, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Hearing concluded.

Judgment reserved.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASST. REGISTRAR